

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A.No.560/2000

Monday, this the 29th day of May, 2000

CORAM

HON'BLE MR A.M. SIVADAS, JUDICIAL MEMBER

P.P. Chandrasekharan S/o P.P. Appa Kunju,
Lecturer in Hindi,
Jawaharlal Nehru College,
Kadamath P.O.,
Lakshadweep- 682 556
Permanently residing at Puthiyapurayil House,
P.O. Malappattam, S.K. Puram.

.. Applicant

By Advocate Mr K.P. Dandapani.

Versus

1. Union of India represented by the Administrator, Union Territory of Lakshadweep, Lakshadweep.
2. The Director of Education, Union Territory of Lakshadweep, Kavaratti.
3. Shri M.C. Mohammed, Lecturer in Hindi, M.G. College, Andrott.
4. The Principal, Jawaharlal Nehru College, Kadamath.
5. The Principal, M.G. College, Andrott.

.. Respondents

By Advocate Mr P.R. Ramachandra Menon.

The application having been heard on 29.5.2000, the Tribunal on the same day delivered the following:

O R D E R

HON'BLE A.M. SIVADAS, JUDICIAL MEMBER

The applicant seeks to quash the order F.N.No.18/56/2000

End.Estt. dated 12.5.2000 referred to in A-1 transferring

him from Jawaharlal Nehru College, Kadamath to M.G. College,

Andrott, and to direct the 2nd respondent to issue an order

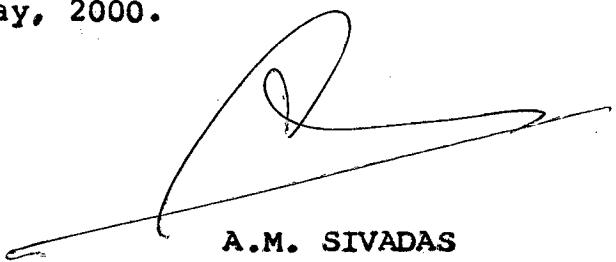
alleged to have been issued on 12.5.2000 to him.

2. When the O.A. was taken up for admission, learned counsel on both sides submitted that it can be disposed of by permitting the applicant to submit a representation to the 2nd respondent within one month from today, to direct the 2nd respondent to consider the same and pass appropriate orders as expeditiously as possible, and to keep in abeyance the transfer order referred to in A-1 till the disposal of the representation.

3. Accordingly, the applicant is permitted to submit a representation to the 2nd respondent within one month from today. On receipt of the representation, the 2nd respondent shall consider the same and pass appropriate orders as expeditiously as possible. The official respondents are directed to keep in abeyance the transfer order referred to in A-1 retaining the applicant in his present station till the disposal of the representation by the 2nd respondent.

4. The O.A. is disposed of as above. No costs.

Dated the 29th of May, 2000.


A.M. SIVADAS
JUDICIAL MEMBER

P.

List of Annexure referred to in this order.

Annexure A1: Photocopy of telegram received on behalf of the applicant on 26.5.2000 referred to in the Original Application.